

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 91 of 2023 (SZ)

IN THE MATTER OF:

SUO MOTU based on the news item published

On “The New Indian Express”, Chennai

E- edition dated 30.06.2023, “ Road being laid

inside marshland in Perumbakkam”.

...Applicant(s)

Versus

The Director,

DTCP, Tamil Nadu and Others

...Respondent(s)

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Through

D. D. Shanmuganathan

Standing Counsel

National Green Tribunal

Southern Zone

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,
CHENNAI
Original Application No 91 of 2023

SUO MOTU based on the

news item published in

'The New Indian Express',

Chennai E-edition dated 30.06.2023,

"Road being laid inside marshland in Perumbakkam"

..... Applicant

Verses

1) Director

DTCP, Tamil Nadu,

2) District Collector

Chengalpattu,

3) Additional Chief Secretary

Department of Environment and Climate Change,

4) Member Secretary

Tamil Nadu State Wetland Authority

.....Respondent

COMPLIANCE REPORT FILED BY SECOND RESPONDENT

I, A.R.Rahul Nadh S/o Reghu Nadh, Male aged about 35 years residing at the Collector's Bungalow, Chengalpattu, discharging duties as District Collector, Chengalpattu, do hereby solemnly affirm and sincerely state as follows:-

2) It is submitted that the Original Petition arise, the Hon'ble Tribunal on SUO MOTO based on the news item published in "The New Indian Express" Chennai Edition dated:30.06.2023 under the caption "Road being laid inside marshland in Perumbakkam".



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3) It is submitted that the allegation is that one of the private realtors is constructing the road across the Perumbakkam Marshland and tonnes of construction materials and sand were dumped inside the water body by employing heavy machinery. The news item further states that Mr. Deepak Srivastava – Member Secretary Tamil Nadu State Wet Land Authority is aware of it.

4) It is submitted that the Hon'ble National Green Tribunal (SZ) Chennai in its order dated 14.07.2023 in the matter of O.A.No.91 of 2023 as follows:-

"3. Therefore, we take Suo Motu cognizance of the matter and issue notice to the (1) Director – DTCP, Tamil Nadu, (2) District Collector – Chengalpattu, (3) Additional Chief Secretary – Department of Environment and Climate Change, and (4) Member Secretary – Tamil Nadu State Wetland Authority for the time being.

4. Let notice be issued to all the respondents through the Tribunal along with a copy of the news item.

6. Let the matter be listed on 31.07.2023. In the meanwhile, the respondents are directed to file their respective responses."

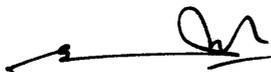
5) It is further submitted that pursuant to the direction of the Hon'ble National Green Tribunal Order dated :31.07.2023 as below:-

"1. As the area in question falls within the purview of the CMDA, the learned Government Pleader wants to substitute the CMDA in place of DTCP Tamil Nadu. Accordingly, the Member Secretary – Chennai Metropolitan Development Authority (CMDA) is substituted in the place of Director – DTCP, Tamil Nadu.

2. Let notice be issued to the CMDA through the Tribunal along with a copy of the news item.

3. The learned counsel appearing for the CMDA is directed to be put on notice and file a report as to the nature of the land, permission (if any) granted to the private realtors as alleged in the news item and the action taken or to be taken in this regard.

4. In the meanwhile, the District Collector – Chengalpattu (Respondent No.2) is directed to file a detailed report as to the nature of land as recorded in the revenue


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records, and action taken for stopping the unauthorized construction like road or building.”

6) It is submitted that pursuant to the direction of the Hon'ble National Green Tribunal Order dt:31.07.2023, the Deputy Tahsildar Tambaram, Revenue Inspector and The Village Administrative Officer Perumbakkam the area was inspected on 07.08.2023 the following details are submitted to stated as follows:-

Chengalpattu District, Tambaram Taluk, Perumbakkam Village, Perumbakkam Eri and building and road are being constructed in Marsh land owned by forest department and the field was inspected by this office with Subordinate officers.

As per 1911 - RSR (Revision Survey Re-Settlement Paisathi Register)			
Survey No	Classification	Extent	Patta No / Pattadhar Name
283/1	Govt.Wet	1.25.0	72 V.Kannaiya Naidu
283/2	Govt.Wet	1.45.0	193 Narayanasami Pandidhan
284/1	Govt.Wet	0.91.0	23 Soorappa Nattan
284/2	Govt.Wet	0.90.0	18 V.Murugappa Nattan
285	Govt.Wet	3.04.0	70 N.Murugan
286/1	Govt.Wet	1.25.0	77 Vembili Nattan
286/2	Govt.Wet	2.42.0	47 M.Veerabathira Gramani
473/1			-
473/2			-

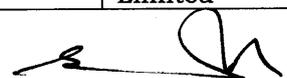
As per UDR A' Register				As per Fasli 1432 Adangal Register			
S.No	Classi fi cation	Exten t	Patta No / Pattadhar Name	S.No	Classi fi cation	Exten t	Patta No / Pattadhar Name
283/1A	Ryot- Nanjai	0.26.0	269- M.Govindasami	283/1A	Nanjai	0.26.0	269-Govindasami
283/1B	Ryot- Nanjai	0.24.5	269- M.Govindasami	283/1B	Nanjai	0.24.5	269-Govindasami
283/2	Ryot- Nanjai	0.59.0	114 Ekambaram	283/2A	Nanjai	0.43.5	114- Kadhijath Fathima
				283/2B	Nanjai	0.15.5	1632- Noor Nayima maraikkayar
284/1	Ryot- Nanjai	0.37.0	269- M.Govindasami	284/1	Ryot- Nanjai	0.37.0	17241- Sundaram



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284/2A	Ryot-Nanjai	0.24.5	269- M.Govindasami	284/2A	Ryot-Nanjai	0.24.5	269- M.Govindasami
284/2B	Ryot-Nanjai	0.12.0	606- V.Nagappa Nattan	284/2B	Ryot-Nanjai	0.12.0	17899- K.R.V. Properties
284/3	Ryot-Nanjai	0.35.0	338 M.Sampath	284/3	Ryot-Nanjai	0.35.0	2380 B.Sundaram
285/1A	Ryot-Nanjai	0.26.5	905 S.Rathinam	285/1A	Ryot-Nanjai	0.26.5	5201 M.S.Grandi City Develop
285/1B	Ryot-Nanjai	0.27.0	281 Govindapillai	285/1B1	Ryot-Nanjai	0.09.6	4638- Grandi City Development company
				285/1B2	Ryot-Nanjai	0.06.2	5201- M.S.Grandi City Develop
				285/1B3	Ryot-Nanjai	0.11.2	5201- M.S.Grandi City Develop
285/2A	Ryot-Nanjai	0.26.5	1334/ A.Durairaj naidu(1) Roopabathi(2)	285/2A1	Ryot-Nanjai	0.07.0	1334- Durairaj naidu (Others)
				285/2A2	Ryot-Nanjai	0.02.0	1481- Gurunadhan
				285/2A3	Ryot-Nanjai	0.06.5	1482- Kamaladevi (Others)
				285/2A4	Ryot-Nanjai	0.11.0	1334-Durairaj naidu (others)
285/2B	Ryot-Nanjai	0.43.0	281- Govindapillai	285/2B1	Ryot-Nanjai	0.17.4	4638- Grandi City Development company
				285/2B2	Ryot-Nanjai	0.14.0	5201 M.S.Grandi City Develop
				285/2B3	Ryot-Nanjai	0.11.6	5201 M.S.Grandi City Develop
286/1A	Ryot-Nanjai	0.12.5	985- C.Ragavel naicker	286/1A	Ryot-Nanjai	0.12.5	5201 M.S.Grandi City Develop
286/1B	Ryot-Nanjai	0.38.0	269- M.Govindasami	286/1B1	Ryot-Nanjai	0.02.0	269- M.Govindasami
				286/1B2	Ryot-Nanjai	0.12.0	269- M.Govindasami
				286/1B3	Ryot-Nanjai	0.12.0	269- M.Govindasami
				286/1B4	Ryot-Nanjai	0.12.0	269- M.Govindasami
286/2 A	Ryot-Nanjai	0.32.0	440- S.Subramani	286/2A	Ryot-Nanjai	0.32.0	5201 M.S.Grandi City Develop
286/2B	Ryot-Nanjai	0.32.5	1110- S.Velu	286/2B	Ryot-Nanjai	0.32.5	5201 M.S.Grandi City Develop
286/2C	Ryot-Nanjai	0.33.5	393 S.Siva	286/2C	Ryot-Nanjai	0.33.5	5201 M.S.Grandi City Develop
473/1	Ryot-Nanjai	1.63.5	1195- Vaithiyalingam	473/1A1A	Ryot-Manai	0.08.0	1195- Vaithiyalingam
				473/1A1B	Ryot-Manai	0.39.3	18398- CASA Grand Asthidic Pvt Limited



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				473/1A1C	Ryot-Manai	0.29.6	17938- Kalavathi
				473/1A1D	Ryot-Manai	0.09.8	17496- V.Ramkumar
				473/1A2	Ryot-Manai	0.37.6	17229 M/s.Grand City Development
473/2	Ryot-Manai	0.40.5	1205- Radhakrishnan	473/2	Ryot-Manai	0.40.5	17891 - KRV Properties

The said fields are directly inspected by me and the documents also verified with village accounts. The building image that appeared in the above newspaper is from the Government land S.No.534 which is extent of 34.88.5 hectares as per UDR A' register classified as Gov-Manavari-Waste barren land out of the 34.88.5 hectares., 534/2 - 2.63.0 ha area as per Government Order No. 500 dated 01.10.2010 as sub divided as Public Works Department open proposed canal. And 534/4 - 20.74.0 to Forest Department as per Government Order No. 147 dated 12.05.2014 as Marsh land (Forest department) classified. Also 534/5 - 4.92.5 ha is in the name of Elcot Government concern. Based on the inspection, Perumbakkam Village, Marsh land owned by Forest Department in S.No. 534/4 Ext 20.74.0 hectares totally does not encroached. Channel construction work is going on in S.No. 534/2 through Water Resource Department.

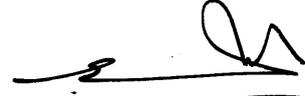
Therefore, I submit to state that the editorial in The New Indian Express Edition dated 30.06.2023, the buildings are being built on encroachment and encroachment on Marsh land is not acceptable. And, I have submitted herewith the copies of the village accounts containing the details of the above-mentioned land.



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It is therefore prayed that this Hon'ble Tribunal may kindly be pleased to accept this report and close the Application No.91 of 2023 and thus render justice.


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VERIFICATION

I A.R.Rahul Nadh, S/o Reghu Nadh, Hindu, aged about 35 years, the District Collector, Chengalpattu do hereby verify that the contents of above paragraphs are true to the best of my knowledge and are believed to be true on legal advice and that I have not suppressed and material fact.

Verified at Chennai on this the 22nd day of September, 2023



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